

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 1235 OF 2024****IN THE MATTER OF:-**

NEWS ITEM TITLED "NHAI HAS MADE HIGHWAY AT PROTECTED POND SITE IN DELHI ACTIVISTS" APPEARING IN THE TIMES OF INDIA DATED 30.09.2024"

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RESPONDENT:
THROUGH

Ms. Jyoti Mendiratta
(Counsel for the Respondent)
H-34, (Lower Ground Floor),
Jangpura Extension
New Delhi-110014

Dated: 04.02.2025
NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1235 OF 2024

IN THE MATTER OF:-

NEWS ITEM TITLED "NHAI HAS MADE HIGHWAY AT PROTECTED POND SITE IN DELHI ACTIVISTS" APPEARING IN THE TIMES OF INDIA DATED 30.09.2024"

REPLY ON BEHALF OF RESPONDENT NO. 4 IN COMPLIANCE WITH ORDER DATED 16.10.2024 PASSED IN THE CAPTIONED ORIGINAL APPLICATION.

MOST RESPECTFULLY SHOWETH:-

I, Shyam Sunder Kandpal, aged 57 years, working as Member Secretary, Wetland Authority, Delhi, Department of Environment, Govt. of NCT of Delhi, having office at I.P. Estate, New Delhi-110002, do hereby solemnly affirm and state as follows:-

1. That the present matter is pertaining to alleged illegal construction of a highway by the National Highways Authority of India (NHAI) that encroaches upon a protected pond in southwest district of Delhi. This pond is classified as a protected water body under the Delhi Water Bodies Act. As per the news item, NHAI built the Urban Extension Road-II over the pond in Goyla Khurd village, which was among the list of over 1,000 ponds to be protected.
2. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.



3. That in compliance of order dated 16.10.2024, a joint inspection of the pond having Khasra Number 9/29 (10-09), Village Goyla Khurd has been carried out on 13.01.2025 by officials of Revenue Department, Wetland Authority of Delhi and Delhi Pollution Control Committee (DPCC). During the inspection it was observed that:
- (i) As per the Award and Fard document received from the Revenue Department, land bearing Kh No. 9//29(10-09) on which the alleged pond site is located has been awarded (Award No 06/2008-09/SW) for the purpose of the Construction of 100 Mtr. Road Under Planned Development of Delhi at Goyla Khurd by the revenue department (South-West), Kapashera, New Delhi.
 - (ii) It is found that NHAI had built highway (flyover) over the pond in Goyla Khurd Village, after handover of the land by DDA to NHAI.
 - (iii) As per the inputs received from Delhi Wetland Authority, Khasra No. 9//29(10-9) in Goyla Khurd Village is a listed water body under Wetland Authority of Delhi.

Copy of joint inspection report dated 13.01.2025 alongwith Geo-tagged photographs is annexed herewith and marked as **ANNEXURE-A**.

4. That, as per records, Khasra No. 9//29(10-9) is owned by Delhi Development Authority (DDA) and work related to management and development is the responsibility of land-owning agency (i.e. DDA).
5. That a meeting taken by Member Secretary, DPCC on 31.01.2025 whereby DDA has submitted land status report of Khasra Number 9//29 (10-09). DDA has submitted that as per LR, DDA available Khasra No. 9//29 measuring (10-09) has been acquired vide Award No. 06/2008-09/SW for the purpose of construction of 100 Mtr. Road (UER-



II). Physical Possession of land measuring (10-08-10) has been handed over to DDA by LAC/L&B Department, GNCTD on 27.07.2010 and the same has been further transferred to NHAI Department on 21.08.2012. Physical Possession of remaining land measuring (0-0-10) of Khasra No. 9//29 has been handed over to DDA by LAC/L&B Department on 21.04.2023 and the same has been simultaneously transferred to NHAI Department on 21.04.2023. Copy of status report alongwith Award, Possession Proceedings is annexed herewith and marked as **ANNEXURE-B.**

6. That, DDA being the land owning agency may kindly be pleaded as respondent in the present matter by this Hon'ble Tribunal.
7. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.



DEPONENT

VERIFICATION:

Verified at New Delhi on this the 4th day of February, 2025 that the contents of the above status report are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



DEPONENT

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Jai Secretariat
I.P. Estate, New Delhi-02

Joint Inspection Report

In compliance of the order of Hon'ble NGT regarding "NHAI has made highway at protected pond site in Delhi Activists" appearing in the Times of India dated 30.09.2024. In this regard, joint inspection is carried out by the officials of Revenue Department, Delhi Wetland Authority and Delhi Pollution Control Committee (DPCC) on 13.01.2025 and following observations are made:

1. As per the Award and Fard document (enclosed) received from the Revenue Department the alleged pond site is awarded (Award No 06/2008-09/SW) for the purpose of the Construction of 100 Mtr. Road Under Planned Development of Delhi at Goyla Khurd by the revenue department (South-West), Kapashera, New Delhi.
2. It is found that NHAI had built highway over the pond in Goyla Khurd Village.
3. As per the inputs received from Delhi Wetland Authority, village Goyla Khurd, Khasra No. 9/29(10-9) is a listed water body under Wetland Authority of Delhi. As per the direction of Hon'ble Delhi High Court in WP(C) No. 9617/2022, Revenue Department has carried out ground truthing of water bodies and as per the report of District South West, Goyla Khurd, Khasra No. 9/29(10-9) is an existing water body.

Handwritten signature
13/01/25
AJAY MAHAK
JEE, DPCC

Handwritten signature
(RAJESH ROSHAN)
OFFICE ASSISTANT
WETLAND AUTHORITY
OF DELHI

खतोनी Khatauni

गांव अमरपुरा तहसील अमरपुरा जिल्हा अमरपुरा

वर्ष 2011-12

| खतोनी का क्रमांक S.No. of the Khatauni | खतोदार का नाम/पिता का नाम एवं निवास स्थान Name of the Khatedar/with Parentage and Address | भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of commencement of Bhoodani right | खते के प्रत्येक गाटे का खसरा नं० Khasra No. of each Khata | प्रत्येक गाटे का क्षेत्रफल बीघों व एकड़ों में Area of each Khata No. in Bighas/Acres | भूमिकर या लगान Land Revenue or Rent | परिवर्तन करने का आदेश देने वाली अधिकारी का नाम पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानूनगों द्वारा साक्षीकृत है। Name Designation of the Authority for ordering change and No. & Date of the order | | | | टिप्पणी Remarks |
|---|--|---|--|---|--|---|----------------------|----------------------|----------------------|--------------------|
| | | | | | | फ० वर्ष Crop Year | फ० वर्ष Crop Year | फ० वर्ष Crop Year | फ० वर्ष Crop Year | |
| 298 205 | 2 गाँव | | 9 29 26 | 5 (1) का 10-9 5-13 | 6 X | फ० वर्ष Crop Year | फ० वर्ष Crop Year | फ० वर्ष Crop Year | फ० वर्ष Crop Year | 11 |
| 299 206 | गाँव प्रभोना अकबरा खानदान | 1953-53 | 10 28 | 0-7 | 16-2 | फ० वर्ष Crop Year | फ० वर्ष Crop Year | फ० वर्ष Crop Year | फ० वर्ष Crop Year | |

1. गाँव प्रभोना का खसरा नं० 9, 29, 26 का क्षेत्रफल 5 (1) का है।
 2. गाँव अकबरा खानदान का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 3. गाँव प्रभोना का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 4. गाँव अकबरा खानदान का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 5. गाँव प्रभोना का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 6. गाँव अकबरा खानदान का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 7. गाँव प्रभोना का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 8. गाँव अकबरा खानदान का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 9. गाँव प्रभोना का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।
 10. गाँव अकबरा खानदान का खसरा नं० 10, 28 का क्षेत्रफल 16-2 है।



(337)

OFFICE OF THE ADM/LAC (SOUTH-WEST), ROOM NO. 12
OLD TERMINAL TAX BLDG, KAPASHERA, NEW DELHI-37

AWARD

Award No:- **06/2008-09/SW**

Name of Village: - **GOYLA KHURD**

Nature of Acquisition: - **Permanent.**

Purpose of Acquisition:- **Construction of 100 Mtr. Road
Under Planned Development of Delhi**

Notification: **U/S 4 No.F.9 (88)/2004/L&B/LA/176**
Dated 07/04/2006

U/S 6 No.F.9 (88)/2004/L&B/LA/77-91
Dated 04/04/2007

INTRODUCTION

The award pertains to acquisition of land in village Goyla Khurd. The land measuring 183 Bighas 10 Biswas land was notified U/S 4 of the Land Acquisition Act 1894 vide notification No-F9 (88)/2004/L&B/LA/176 dated 07/04/2006. Objections were invited from the interested persons and owners and public hearing was accorded to them. As claimed/fired objections by land owners detailed report U/s 5A was prepared and forwarded to Land & Building Deptt vide this office letter No. 8110 dated 26.12.2006 for consideration in the direction. The Land & Building Deptt after considering all the aspects, issued notification U/s 6 vide No-F.9 (88)/2004/L&B/LA/77-91 dated 04/04/2007. The land is required to be taken by the Government at the public expenses for a public purpose namely **Construction of 100 Mtr. Road Under Planned Development of Delhi.**

In order to hear the claims of the affected persons, the notices U/S 9 & 10 of LA Act 1894 were issued to the interested persons of village Goyla Khurd to file their claims. The claims filed by the persons in respect of land being acquired have been discussed under the appropriate heading "Claims".

TRUE AND CORRECT AREA

As per notification U/s 4 & Section 6 of LA Act 1894 issued for land measuring 183 Bigha 10 Biswa.

The details of land total measuring 183 Bigha 10 Biswas which is being awarded in this award is as Khasra No. are specified as per U/S 6 of LA Act 1894 under

| Khasra No. | Area |
|------------|------|
| 1/123 | 0-17 |
| 5/12/2 | 0-18 |
| 3 | 4-10 |
| 4/1 | 1-08 |
| 7/1/2 | 0-15 |
| 7/2/1 | 0-05 |
| 3 | 4-16 |

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335

| | |
|------------------|-------|
| 9/1 | 1-18 |
| 12/1/1 | 1-03 |
| 12/2/2 | 0-17 |
| 13 | 4-16 |
| 14/1 | 0-16 |
| 17/1/2 | 0-07 |
| 17/2/2 | 0-04 |
| 18 | 4-16 |
| 19/1 | 2-05 |
| 22/1/2 | 0-12 |
| 22/2/2 | 1-16 |
| 23/1 | 2-12 |
| 23/2 | 2-04 |
| 24 | 0-04 |
| 9// 2/2 | 3-05 |
| 3/1 | 4-08 |
| 8/2 | 3-05 |
| 9/1 | 1-05 |
| 9/2/2 | 3-04 |
| 10/1/1 | 0-02 |
| 10/2/2 | 0-02 |
| 42 min | 1-11 |
| 29 | 10-09 |
| 20 | 2-13 |
| 21 | 4-16 |
| 22 | 1-09 |
| 11/2 | 1-01 |
| 12 | 2-06 |
| 14// 1/1 | 4-10 |
| 2/1 | 0-03 |
| 10/2 | 3-12 |
| 11/1 | 2-03 |
| 20/2 | 0-12 |
| 15//5/2 | 3-07 |
| 6/1 | 4-08 |
| 7/1 | 0-02 |
| 14/2 | 1-03 |
| 15 | 4-16 |
| 16 | 4-07 |
| 29 | 0-04 |
| 17/1 | 2-01 |
| 24/2 | 2-14 |
| 25 | 4-16 |
| 20//4/2 | 2-14 |
| 5/1&2 | 4-16 |
| 6/1&2 | 2-08 |
| 7/1/1 | 0-15 |
| 7/2/1 | 0-18 |
| 14/2 | 2-14 |
| 15 | 5-08 |
| 16 | 4-12 |
| 17/1 | 2-14 |
| 24/1/1 | 0-18 |
| 24/2 | 1-16 |
| 25 | 4-16 |
| 29 | 0-04 |
| 30// 4/1/1 | 0-18 |
| 4/2 | 1-16 |
| 5 | 4-16 |
| 6 | 4-16 |

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| | |
|--------------|---------------|
| 7/1 | 2-14 |
| 14/1 | 2-14 |
| 15 | 4-16 |
| 16 | 3-06 |
| 17/1 | 2-18 |
| 8// 16/1 | 0-18 |
| 25/2 | 2-05 |
| 217 min | 0-10 |
| Total | 183-10 |

CLAIM AND EVIDENCE

Notices U/s 9 & 10 of LA Act were issued to the interested persons/land owners to file claims. In pursuance of Notices u/s 9 & 10 following claims were received in this office:-

| S.NO. | NAME OF THE CLAIMANT | KHASRA NO. | CLAIM AMOUNT |
|-------|--|--|------------------------|
| 1. | Prakash s/o Deep Chand | 20//7/2/1, 30//4/1/1, 20//17/1, 14/2, 24/1/1 | 3 to 4 Crores per Acre |
| 2. | Satpal s/o Deep Chand | Do | 3 to 4 Crores per Acre |
| 3. | Inder s/o Deep Chand | Do | 3 to 4 Crores per Acre |
| 4. | Sanjeev s/o Banwari Lal | 20//7/1/1, 6/2, 5/1, 4/2, 15//24/2, 17/1 | 3 to 4 Crores per Acre |
| 5. | Sajjan Kumar s/o Banwari Lal | Do | 3 to 4 Crores per Acre |
| 6. | Gajender s/o Raghubir | Do | 3 to 4 Crores per Acre |
| 7. | Bhagwan s/o Raghubir | Do | 3 to 4 Crores per Acre |
| 8. | Tri Kumar s/o Jai Narain | Do | 3 to 4 Crores per Acre |
| 9. | Kuldeep s/o Raghubir | Do | 3 to 4 Crores per Acre |
| 10. | Surender s/o Jai Narain | Do | 3 to 4 Crores per Acre |
| 11. | Devender s/o Jai Narain | Do | 3 to 4 Crores per Acre |
| 12. | Kripa s/o Mahadev | 5//7/2/1, 18/1, 17/2/2, 17/1/2, 14/1 | 3 to 4 Crores per Acre |
| 13. | Kulbir s/o Raghubir | 30//7/1, 6, 5, 4/2, 20//2, 9, 25, 24/2, 30//17/1, 16, 20//16, 15, 30//15, 14/1 | 15,000/- Per Sq Yards |
| 14. | Inderjeet s/o Mool Chand | Do | 15,000/- Per Sq Yards |
| 15. | Misram s/o Ram Saroop | 14//20/2 | 15,000/- Per Sq Yards |
| 16. | Dharambir Singh & Randhir Singh sons of Hazari Abhinav & Abhishek sons of Satbir Singh | 20//6/1, 5/2, 15//29, 25, 16 | 15,000/- Per Sq Yards |
| 17. | Dalel Singh & Umed Singh | 9//8/2, 3/1, 12 | 15,000/- Per Sq Yards |

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| | | | |
|-----|---|---|---|
| | sons of Ram Singh | | Yards |
| 18. | Inder Singh s/o Ram Singh | 15/9/1,8,7/1/2,4/1,3, 1/23,5/2/2,13, 12/1/1 | 15,000/- Per Sq Yards |
| 19. | Rajpal s/o Raghubir | 30/7/1,6,5,4/2,20/2 9,25,24/2,30/17/1,1 6,20/16,15,30/15, 14/1 | 15,000/- Per Sq Yards |
| 20. | Munshi Ram s/o Prabhu Dayal | Do | 15,000/- Per Sq Yards |
| 21. | Ajit s/o Mool Chand | Do | 15,000/- Per Sq Yards |
| 22. | Rajkumar s/o Mool Chand | Do | 15,000/- Per Sq Yards |
| 23. | Jagjit Singh s/o Mool Chand | Do | 15,000/- Per Sq Yards |
| 24. | Anand Singh s/o Charan Singh | 15/7/1,6/1,5/2,15, 14/2,14/1/1/1,10/2, 1/1 | 20,000 Per Sq Yards, 2 lacs for tubewell |
| 25. | Nand Lal s/o Charan Singh | Do | 20,000 Per Sq Yards, 2 lacs for tubewell |
| 26. | Kartar Singh, Ranbir Singh , Satvir Singh @ Satbir Singh & Attar Singh Deceased Through Legal Heirs, Sh. Kuldeep Singh & Kulwant Singh All Are Sons Of Sh. Jai Lal | 5/24,23/2 | 5,00,000/- to each co-sharer |

MARKET VALUE

The land in question, which is to be acquired, is an "Agricultural Land". The market value of the land under acquisition is to be determined with reference to the date of Notification u/s-4 of the Land Acquisition Act, 1984, which is 07/04/2006 in the instant case. For determination of the market value of land the indicative price fixed by the Govt. of NCT of Delhi for agricultural land in Delhi at the rate of Rs. 17,58,400/- (Rs. Seventeen Lakh Fifty Eight Thousand Four Hundred Only) per acre as conveyed by the Dy. Secy (LA), Land & Building Deptt. Vide letter No. F.9 (20)/80/ L&B/LA/6720 dated 30/8/05 should be considered in this case. The indicative price of land has been fixed by taking into consideration various factors in respect of land in NCT of Delhi the sale deeds prior to Notification u/s 4 of LA Act were considered. However to justify the issue the copy of following sale deeds of village Goyla Khurd is considered. The details of some of the Sale Deeds of village Goyla Khurd are as under:-

| S. No. | Village | Area | Consideration Amount | Date |
|--------|-------------|------------|----------------------|------------|
| 1. | Goyla Khurd | 1-00 | 500,000.00 | 14/03/2006 |
| 2. | Goyla Khurd | 117 Sq Yd. | 300,000.00 | 29/03/2006 |

It was, however, seen that the above transaction related to smaller size of plots, which resulted into higher price of the properties. The market value of land measuring 183 Bigha 10 Biswa should be much lesser than the sale price of property measuring 45/50 sq yard. The land being acquired is agricultural land

-N/L

WATER CONTROL COMMITTEE
 ETP Effluent samples failed as per

...which test

measuring 183 bigha 10 bishwa. I am of the view that While keeping in view the sale transactions of the area and also keeping in view the market value of land fixed by the Govt. of Delhi, the appropriate market value of land should be determined @ 17,58,400/- per acre or @ Rs.3, 27,083.33/- (Rupees Three Lakh Twenty Seven Thousand Eighty Three rupees Thirty Three Paise Only) Per Bigha.

VALUATION OF STRUCTURES

As per the standing instructions of L & B Deptt. any unauthorised structures on agricultural land need not to be considered for access of compensation while announcement of award u/s 11 of LA Act 1894. Besides the claimants did not submit any sanction plan/approval from the competent department i.e. DDA & MCD as the case may be nor any documental proof in support of their claim of structures.

Therefore, in the light of standing instructions issued by Land & Building time to time the structures on the agricultural land of village Goyla Khurd have been raised in violation of law and are as such liable to be ignored U/s 24(8) of the LA Act.

SOLIATUM

30% solatium will be given to the landowners on the market value of the land due to compulsory nature of the acquisition as per Provision laid under section 23(2) of Land Acquisition Act 1894.

ADDITIONAL AMOUNT

An additional amount @ 12% per annum on the market value of land U/S 23(1A) of Land Acquisition Act 1894 shall be given to the land owners for the period commencing from the date of notification U/S-4 of LA ACT 1894 to the date of physical possession or Award; whichever is earlier.

APPORTIONMENT

Apportionment of the said compensation among all the persons known or believed to be interested in the land of whom, or of whose claims, I have the information, whether or not they have appeared before me, is to be determined as per the Naksha Muntazamin. Where there is a dispute and the same is not settled, the matter shall be referred to the Court of Additional District Judge, Delhi U/S 30-31 of the Land Acquisition Act, 1894.

LAND REVENUE

The land revenue will be deducted from the rent roll of the village Goyla Khurd w.e.f taking over the physical possession.

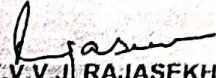
(324)



(327)

SUMMARYThe award is summarized as under: -

| | |
|---|--|
| A) The market value of land measuring 183 Bigha 10 Biswa @ 17,58,400/- Per Acre. @ Rs. 3, 66,333.33 Per Bigha. | Rs: 6,72,22,167.00/- |
| B) 30% Solatium U/S 23(2) | Rs. 2,01,66,650.00/- |
| C) Additional amount @ 12% Per annum U/s 23(1A) w.e.f 07/04/2006 TO 30/09/2008 (908 Days). | Rs. 20067198.00/- |
| Grand Total | Rs: 10,74,56,015.00/- (Rs. Ten Crore Seventy Four Lakh fifty Six Thousand Fifteen Only) |


 (Y.V.V.J.) RAJASEKHARI
 LAND ACQUISITION COLLECTOR
 DISTRICT SOUTH WEST


 PR. SECRETARY (Revenue)

Announced in open court



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SUMMARYThe award is summarized as under: -

| | |
|--|--|
| <p>A) The market value of land measuring 183 Bigha 10 Biswa @ 17,58,400/- Per Acre. @ Rs. 3, 66,333.33 Per Bigha.</p> <p>B) 30% Solatium U/S 23(2)</p> <p>C) Additional amount @ 12% Per annum U/s 23(1A) w.e.f 07/04/2006 TO 30/09/2008 (908 Days).</p> | <p>Rs: 6,72,22,167.00/-</p> <p>Rs. 2,01,66,650.00/-</p> <p>Rs. 20067198.00/-</p> |
| <p>Grand Total</p> | <p>Rs: 10,74,56,015.00/-</p> <p>(Rs. Ten Crore Seventy Four Lakh fifty Six Thousand Fifteen Only)</p> |

Rajasekhara
 (Y.V.V.J) RAJASEKHARA
 LAND ACQUISITION COLLECTOR
 DISTRICT SOUTH WEST

Rajasekhara
 PR. SECRETARY (Revenue)

Announced in open court

Rajasekhara

*Announced in
 open Court on
 08.10.2008*

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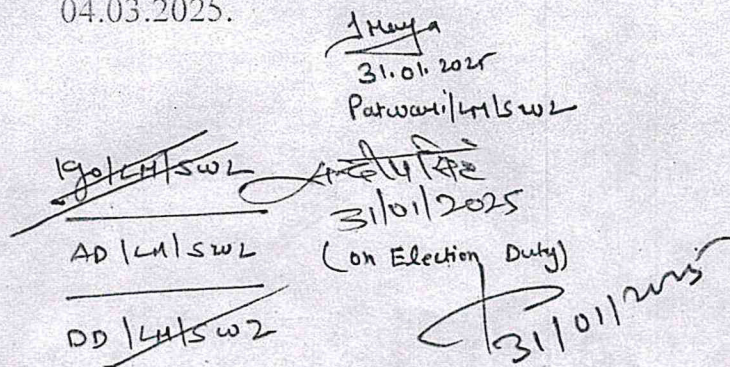
ANNEXURE-BLand Status Report of Khasra no. 9//29 of Village Goyla Khurd.

With reference to the Urgent Hon'ble NGT matter in OA No. 1235/2024 (Meeting Notice for 31.01.2025) received in this office through E-mail dated 30.01.2025.

In this regard it is submitted that as per LR, DDA available in this office the Khasra no. 9//29 measuring (10-09) has been acquired vide Award no. 06/2008-09/SW for the purpose of construction of 100Mtr. Road (UER-II). Physical Possession of land measuring (10-08-10) has been handed over to DDA by LAC/L&B department, GNCTD on 27.07.2010 and the same has been further transferred to NHAI department on 21.08.2012. Physical Possession of remaining land measuring (0-0-10) of Khasra no. 9//29 has been handed over to DDA by LAC/L&B department on 21.04.2023 and the same has been simultaneously transferred to NHAI department on 21.04.2023.

Copy of Award, Possession Proceedings and handing/over taking over are enclosed herewith.

It is also submitted that a Court Case titled Centre for Youth Culture, Law & Environment & Ors. Vs NHAI & Ors. in W.P.(C) 16669/2024 in respect of Khasra no. 9//29 of Village Goyla Khurd is pending before Hon'ble High Court. Next date of hearing is fixed for 04.03.2025.



 31.01.2025
 Patwaril/L&B
 31/01/2025
 (on Election Duty)
 31/01/2025
 AD/L&B
 DD/L&B

Delhi

3

OFFICE OF THE ADM/LAC (SOUTH-WEST), ROOM NO. 100
OLD TERMINAL TAX BLDG, KAPASHI RA, NEW DELHI

AWARD

Award No:- **06/2008-09/SW**

Name of Village:- **GOYLA KHURD**

Nature of Acquisition:- **Permanent**

Purpose of Acquisition:- **Construction of 100 MT. Road
Under Planned Development**

Notification: **U/S 4 No.F.9 (88)/2004/L&B/A/77
Dated 07/04/2006**

**U/S 6 No.F.9 (88)/2004/L&B/A/77
Dated 04/04/2007**

INTRODUCTION

The award pertains to acquisition of land in village measuring 183 Bighas 10 Biswas land was notified under Act 1894 vide notification No-F 9 (88)/2004/L&B/A/77. Objections were invited from the interested persons. Hearing were accorded to them. As claimed/lien claimants detailed report U/s 5A was prepared and forwarded vide this office letter No 8110 dated 26.12.2006 in the direction. The Land & Building Deptt after considering the notification U/s 6 vide No F 9 (88)/2004/L&B/A/77. The land is required to be taken by the Government for public purpose namely Construction of 100 MT. Road Development of Delhi

In order to hear the claims of the affected persons the notices U/s 5A Act 1894 were issued to the interested persons of their claims. The claims filed by the persons have been discussed under the appropriate heading.

TRUE AND CORRECT AREA

As per notification U/s 4 & Section 5 of Act 1894 of 1894 measuring 183 Bigha 10 Biswas

The details of land total measuring 183 Bigha awarded in this award is as follows:-

| Khasra No. | Area |
|------------|------|
|------------|------|

noskany

VILLAGE
DICHANON KL DHUOL SIRAS

| | | |
|----------|----|-------|
| 5/1/2 | 23 | 0-17 |
| 3 | | 0-18 |
| 4/1 | | 4-10 |
| 7/1/2 | | 1-5 |
| 7/2/1 | | 0-15 |
| 8 | | 0-5 |
| | | 4-16 |
| 9/1 | | 1-18 |
| 12/1/1 | | 1-03 |
| 12/2/2 | | 0-17 |
| 13 | | 4-16 |
| 14/1 | | 0-16 |
| 17/1/2 | | 0-07 |
| 17/2/2 | | 0-04 |
| 18 | | 4-16 |
| 19/1 | | 2-05 |
| 22/1/2 | | 0-12 |
| 22/2/2 | | 1-16 |
| 23/1 | | 2-12 |
| 23/2 | | 2-04 |
| 24 | | 0-04 |
| 9/1 2/2 | | 3-05 |
| 3/1 | | 4-08 |
| 8/2 | | 3-05 |
| 9/1 | | 1-05 |
| 9/2/2 | | 3-04 |
| 10/1/1 | | 0-02 |
| 10/2/2 | | 0-02 |
| 42 min | | 1-11 |
| 29 | | 10-09 |
| 20 | | 2-13 |
| 21 | | 4-16 |
| 22 | | 1-09 |
| 11/2 | | 1-01 |
| 12 | | 2-06 |
| 14/1 1/1 | | 4-10 |
| 2/1 | | 0-03 |
| 10/2 | | 3-12 |
| 11/1 | | 2-03 |
| | | 0-12 |

(13) (2)

20/2
 15/1 5/2
 6/1
 7/1
 14/2
 15
 16
 + 24
 17/1
 21/2
 25
 20/1 4/2
 5/1 8/2
 6/1 8/2
 7/1
 7/2 1/1
 14/2

1-03
 4-16
 4-07
 0-06
 2-01
 -2-11
 -4-16
 -2-14
 -4-16
 -2-08
 -0-15
 -0-15
 -2-14

| | | |
|---------|--------|--|
| 21/15 | 3 | |
| 16 | 12 | |
| 17/1 | 14 | |
| 24/11 | 15 | |
| 25/2 | 16 | |
| 27 | 17 | |
| 30/17/1 | 18 | |
| 14/1 | 2-14 | |
| 15 | 2-14 | |
| 16 | 4-16 | |
| 17/1 | 3-06 | |
| 8/16/1 | 2-18 | |
| 25/2 | 0-18 | |
| 217 min | 2-05 | |
| Total | 0-10 | |
| | 183-10 | |

CLAIM AND EVIDENCE

Notices U/s 9 & 10 of LA Act were issued to the interested persons/land owners to file claims. In pursuance of Notices u/s 9 & 10 following claims were received in this office -

| S.NO. | NAME OF THE CLAIMANT | THE KHASRA NO. | CLAIM AMOUNT |
|-------|------------------------------|--|------------------------|
| 1 | Prakash s/o Deep Chand | 20/17/2/1, 30/14/1/1 | 3 to 4 Crores per Acre |
| 2 | Satpal s/o Deep Chand | 20/17/1, 14/2, 24/1/1 | 3 to 4 Crores per Acre |
| 3 | Inder s/o Deep Chand | Do | 3 to 4 Crores per Acre |
| 4 | Sanjeev s/o Banwari Lal | 20/17/1/1, 6/2, 5/1, 4/2, 15/124/2, 17/1 | 3 to 4 Crores per Acre |
| 5 | Sajjan Kumar s/o Banwari Lal | Do | 3 to 4 Crores per Acre |
| 6 | Gajender s/o Raghbir | Do | 3 to 4 Crores per Acre |
| 7 | Bhagwan s/o Raghbir | Do | 3 to 4 Crores per Acre |
| 8 | Tri Kumar s/o Jai Narain | Do | 3 to 4 Crores per Acre |
| 9 | Kuldeep s/o Raghbir | Do | 3 to 4 Crores per Acre |
| 10 | Surender s/o Jai Narain | Do | 3 to 4 Crores per Acre |
| 11 | Devender s/o Jai Narain | Do | 3 to 4 Crores per Acre |
| 12 | Kripa s/o Mahadev | 5/17/2/1, 18/1, 17/2/2, 17/1/2, 14/1 | 3 to 4 Crores per Acre |
| 13 | Kulbir s/o Raghbir | 30/17/1, 6, 5, 4/2, 20/1/2, 9, 25, 24/2, 30/17/1, 16, 20/16, 15, 30/15, 14/1 | 15,000/ Per 5 Yards |
| 14 | Inderjeet s/o Mool Chand | Do | 15,000/ Per 5 Yards |
| | Dem Saroop | 14/20/2 | 15,000/ Per 5 Yards |

जायेंवाटे शी गोयला रवे अवेस नं - 06/2008-09

Notification u/s 4 - No. F9(88)/2004/L&B/LA/176 Dated 07.04.2006.

Notification u/s 6 - No. F9(88)/2004/L&B/LA/77-Dated 04.04.2007

आज दिनांक 27-07-2010 को आदेशानुसार जनक KDM/LAC (S10) पत्र संख्या KDM/LAC/100/2009-10/5798 दिनांक 22-07-2010 को उपरोक्त Notification u/s 6 व अवेस नं 6/2008-09 को कार्या लोका/दैन हेतु जाहिरा शी लुटे-रु माधव पटवारी (LA) व शी लालित राणा पटवारी (LA) रिहास लोटेर, गहमगा L&B की लका से शी अमित माधव पटवारी, गहमगा DDA की लका से शी निरंज सिधू, कागुनगो व शी प्रसवी सिधू पटवारी लकी गहमगा माल की लका से शी उतु नाथ पटवारी मय रिहास माल रिहासत निरु गाए स्थी LAC दफतरा कापलहेटा दायी दुए लकापटवारी मोक रि पटवारी हलगा पटवारी रिहास माल की लहासत से उपरोक्त अवेस मय कायिकाहेत नखलाए लखरा मी रिहासत की गइ निरुका अगुसा मोक परनिनालीवत नखलाए लखरा का कठका बालेवली से दालित मके, मयया जो का लको दालित मके, गहमगा L&B के नुमाइदे शी अमित माधव पटवारी को दिया गया रिहास मय मयपा-इया का लको DDA के नुमाइदे को दे दिया गया (निरंज सिधू कागुनगो) PDA.

- गहमगा लखरा - 1/1/23 (0-17), 5/1/22 (0-18), 3 (4-10), 4/1 (1-05), 7/1/2 (0-15)
 7/2/1 (0-5), 8 (4-16), 9/1 (1-18), 12/1/1 (1-3), 13 (4-16), 14/1 (0-16), 17/1/2
 (0-7), 17/2/2 (0-4), 18 (2-16), 22/2/2 (1-16), 23/2 (2-4), 24 (0-4), 27/1/2/1
 (4-2), 8/2 (3-05), 10/1/1 (0-2), 16/2/2 (0-2), 42 min (1-11), 27 min (10-00-16)
 20 (2-13), 21 (4-16), 22 (1-09), 9/1 1/2 (1-01), 12 (2-06), 14/1/1 (4-10)

Title of Village Goyalokhand UER-II (in millir Road) 1st
 Land acquired vide award No. 6/08-09 (S.W) in possession of
 The land ~~for~~ has been taken over from Loe/LoB date.
 Same has been transferred over to ~~the~~ ~~State~~ ~~of~~ ~~U.P.~~

| KH.No | Area B B B | KH.No | Area B B B | KH.No | Area B B B |
|--------|---------------|-------------|---------------|-----------|---------------|
| 1//23 | 0-17 | 9//11/2 | 1-01 | 30//4//11 | 0-18 |
| 5//2/2 | 0-18 | 12 | 2-06 | 4/2 | 1-16 |
| 3 | 4-10 | 14//1/1 | 4-10 | 5 | 4-16 |
| 4/1 | 1-05 | 2/1 | 0-03 | 6/1/1 | 4-15 |
| 7/1/2 | 0-15 | 10/2 | 3-12 | 7/1 | 2-14 |
| 7/2/1 | 0-05 | 11/1/1/1 | 2-02 | 14/1 | 2-14 |
| 8 | 4-16 | 20/2 | 0-12 | 15 | 4-16 |
| 9/1 | 1-18 | 15//5/2/1/1 | 3-7 | 16 | 3-06 |
| 12/1/1 | 1-03 | 6/1 | 4-8 | 17/1 | 2-18 |
| 13 | 4-16 | 7/1 | 0-2 | 8//16/1 | 0-18 |
| 14/1 | 0-16 | 14/2 | 1-3 | 25/2 | 2-05 |
| 17/1/2 | 0-7 | 15/1/1/1 | 4-15 | 217/1/1/1 | 0-10 |
| 17/2/2 | 0-4 | 16/1/1/1 | 4-06 | | |
| 18/1/1 | 3-16 | 29 | 0-04 | Gr Total | 168-2-10 |
| 22/2/2 | 1-16 | 17/1/1/1 | 2-00 | | |
| 23/2 | 2-04 | 24/2 | 2-14 | | |
| 24 | 0-04 | 25 | 4-16 | | |
| 9//3/1 | 4-08 | 20//4/2 | 2-14 | | |
| 8/2 | 3-05 | 5/1/2 | 4-16 | | |
| 10/1/1 | 0-02 | 6/1/2 | 2-8 | | |
| 10/2/2 | 0-02 | 7/1/1 | 0-15 | | |
| 42/1/1 | 1-11 | 7/4/1 | 0-18 | | |
| 27/1/1 | 10-8-10 | 14/2 | 2-14 | | |
| 20 | 2-13 | 15 | 5-8 | | |
| 21 | 4-16 | 16/1/1/1 | 4-11 | | |
| 22 | 1-09 | 17/1 | 2-14 | | |
| | | 24/1/1/1 | 0-17 | | |
| | | 24/2 | 1-16 | | |
| | | 25 | 4-16 | | |
| | | 29 | 0-04 | | |

Handled Over Taken over
 (Signature) (Signature) (Signature)
 (Signature) (Signature) (Signature)
 (Signature) (Signature) (Signature)
 (Signature) (Signature) (Signature)

कब्जा कार्यवाही ग्राम गोमला झुर्द
अर्डा नं. 06/2008-09/5W

आज रोज बाहुम जनब ADM/5W आदेश संख्या
ADM/LAC/5W/2023-24/18263 दिनांक 18/04/2023 बराए लेने
लेने कब्जा खतरा नं. 9/20गिन लादी रकबा (0-0-10)बिल्वांकी
ग्राम गोमला झुर्द गौरे पर LAC/5W ले कानूनगो श्री बलराज
सिंह, L&B ले पटवारी श्री आशिष, DDA ले श्री रवि त्रिपाठी
पटवारी L.M/5W2, AE श्री O.P. CHAWLA विभाग PD-II ले व
श्री B.S. JAIN विभाग NHAI ले इजिर आएई।

उपरोक्त नं. खतरा पर 10 बिल्वांकी में एक समाची बनी
हुई थी। जितको तुडवाकर खाली भूमि का कब्जा महकमा L&B
के पटवारी श्री आशिष के सुपुर्द किया गया। दौरान कब्जा
कार्यवाही किसी तरह की किसी तरह की कोई दिक्कत पैदा नहीं
आई।

Asish
21/4/23
आशिष (PATWARA/L&B)

Asish
21/4/23

Asish
21/4/23
(अनिल दुषीर)
N.T/LA

उपरोक्त भूमि का कब्जा लेकर महकमा DDA के पटवारी श्री रवि
त्रिपाठी को दिया गया
श्री रवि त्रिपाठी (PATWARA/DDA)

Asish
21/4/23
आशिष (PATWARA/L&B)

उपरोक्त भूमि का कब्जा लेकर महकमा DDA के PD-II के श्री O.P.
CHAWLA के खाले किया गया
(O.P. CHAWLA) AE/PP-II

Asish
21/4/23
(रवि त्रिपाठी)
PATWARA/DDA

उपरोक्त खाली भूमि का कब्जा महकमा NHAI के श्री B.S.
JAIN को दिया।
(B.S. JAIN) RO/NHAI

Asish
21/4/23
O.P. CHAWLA
AE/PP-II